The Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978

Act 8 of 1978

Keyword(s):
Leaders of the Opposition, Salaries, Allowances, MLA

Amendments appended: 18 of 2009, 32 of 2010
MAHARASHTRA ACT No. VIII OF 1978

(The Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978)

Amended by Mah. 30 of 1981 (1-4-1981). *
.. .. .. 48 of 1981 £
.. .. .. 72 of 1981 (1-4-1981). *£
.. .. .. 10 of 1982 (1-2-1982).
.. .. .. 3 of 1986 @ (1-8-1985).
.. .. .. 24 of 1987 (1-8-1987).
.. .. .. 4 of 1989 (1-7-1988).
.. .. .. 6 of 1991 @ (2-1-1991).
.. .. .. 5 of 1994 (1-8-1993).
.. .. .. 10 of 1997 (1-1-1997)*

An Act to provide for salaries and allowances of Leaders of Opposition in Maharashtra State Legislature.

WHEREAS, it is expedient to provide for determination of the salaries and allowances of the Leaders of the Opposition in the Maharashtra State Legislature and for certain other matters hereinafter appearing; It is hereby enacted in the Twenty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.

(2) It shall, be deemed to have come into force on the 27th March 1978.

2. In this Act, "Leader of the Opposition" in relation to either House of the Definition. State Legislature, means that member of the State Legislature Assembly or the State Legislature Council as the case may be who is for the time being the Leader in that House of the party in opposition to the State Government having the greatest numerical strength and recognised as such by the Speaker of the Assembly or the Chairman of the Council as the case may be.

Explanation.—Where there are two or more parties in opposition to the State Government in the Assembly or in the Council having the same numerical strength, the Speaker of the Assembly or the Chairman of the Council as the case may be shall, having regard to the status of the parties, recognise any one of the Leaders of such parties as the Leader of the Opposition for the purposes of this Act, and such recognition shall be final and conclusive.

3. There shall be paid to each Leader of the Opposition a salary of ₹(Rs. 2,000) per month.

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1 For Statement of Objects and Reasons, see Maharashtra Government Gazette, 1978, Part V. Extra, p. 46.
2 These letter and figures were substituted for the letters and figures " Rs. 1,800 " by Mah. 24 of 1987, s. 2.
* This indicates the date of commencement of Act.
£ Mah. 48 of 1981 except sections 5, 7 and 9 came into force on the 1st April 1981, Section 5, 7 and 9 came into force on the date of publication of the Act in the Official Gazette, i.e. on the 16th September 1981.
££ Mah. 72 of 1981, except sections 3 and 9 came into force on 1st April 1981, the sections 3 and 9 came into force on the date of publication of the Act in the Official Gazette, i.e., 29th December 1981.
© Mah. 3 of 1986, except sections 1 and 2 came into force on 1st August 1985, sections 1 and 2 came into force on the date of publication of the Act in the Official Gazette, i.e., 28th January 1986.
@© Sections 2, 4 and 5 of this Act came into force on the 1st day of June 1990 and section 3 came into force on the 20th May 1987.
Sitting allowance to Leaders of Opposition.

3A. Each Leader of Opposition shall be entitled to a sitting allowance at the rate of Rs. 150 per day throughout his term of office as such Leader of Opposition.

Residence of Leaders of Opposition.

4. (1) Each Leader of the Opposition shall, so long as he continues as such Leader and for a period of fifteen days immediately thereafter, be entitled, without payment of rent, to the use of a furnished residence in Bombay, or in lieu of such residence a house allowance at the rate of Rs. 2,500 per month and in addition a sum equal to the electricity charges and water charges, if any, paid by him for his place of residence in Bombay (being a place other than the place of residence provided under this Act by the State Government).

(2) No charge shall fall on the Leader of the Opposition personally in respect of the maintenance of and residence provide under this section.

(3) The expenditure on furnishing the residence provided under this section shall be on such scale as the State Government may by rules or orders determine.

(4) Where a house allowance and other sum are payable under sub-section (1) to a Leader of the Opposition, then, save as otherwise provided by or under this Act, the State Government shall not incur any expenditures, or the Leader of the Opposition shall not be entitled to any payment for, additions, alterations, maintenance, repairs or for doing anything whatsoever in respect of his place of residence.

Conveyances for Leaders of Opposition.

5. (1) The State Government may from time to time for the use of each Leader of the Opposition, purchase and provide a motor car and other suitable conveyances upon such conditions as regards its maintenance and repairs as may be determined by rules or orders made in this behalf. The State Government may also provide free of charge the services of a chauffeur for the car or conveyance so provided.

(2) There shall be paid to each Leader of the Opposition a conveyance allowance at such rate per month as may be prescribed by rules made in that behalf.

Travelling and daily allowance and residential accommodation at places other than headquarters.

6. Subject to any rules or orders made in this behalf by the State Government, each Leader of the Opposition shall be entitled to—

(a) travelling allowance for himself and the members of his family, and for the transport of his and his family’s effects,

(i) in respect of the journey to Bombay from his usual place of residence outside Bombay for assuming office; and

(ii) in respect of the journey from Bombay to his usual place of residence outside Bombay on relinquishing office; and

(b) travelling and daily allowances in respect of tours undertaken by him in the discharge of his duties as the Leader of the Opposition, and suitable residential accommodation at places visited by him on such tours.

Explanation.—The expression “Bombay” includes any other place appointed by the State Government for the purposes of this section.

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1 Section 3A was inserted by Mah. 24 of 1987, s. 3.
2 These letters and figures were substituted for the letters and figures “Rs. 100” by Mah. 6 of 1991, s. 2.
3 These words were substituted for the words and figures “Rs. 250 per month” by Mah. 4 of 1989, s. 10(a).
4 Sub-section (4) was added by Mah. 4 of 1989, s. 4(b).
5 These words were substituted for letters and figures “to rate of at Rs. 1,000 per month” by Mah. 3 of 1986, s. 2.
kilometres for travelling, to claim travelling allowance as if he or both or all of them, as the case may be, had undertaken the journey by first class by railway. In such cases, the difference between the fare for journey by air and the fare for journey by first class by railway will have to be borne by the Leader of the Opposition.

(b) Where a Leader of the Opposition, either singly or jointly with the members of his family as aforesaid undertakes a journey by steamer or road transport, in any part of India outside the State, he shall be entitled, subject to the maximum limit of thirty thousand kilometres of travelling, to claim the fare for journey by steamer or road transport if it is less than the fare for journey by first class by railway for the same distance or, if the fare for journey by steamer or road transport is more than the fare for journey by first class by railway for the same distance, to claim the fare for journey by first class by railway for the distance, and he shall have to bear the difference between the two fares.

(3) In this section, where facilities are given to a Leader of the Opposition to travel jointly with the spouse (with or without minor children), then in the case of a lady Leader of Opposition, she shall be entitled to have these facilities to travel, from time to time, jointly with her spouse or, instead, with any other member of her family as defined in the Explanation to section 8.

8. Subject to any rules or orders made by the State Government, a Leader of Medical the Opposition and the members of his family who are residing with and dependant on him, shall be entitled, free of charge, to accommodation in hospitals maintained by the State Government and to medical attendance and treatment.

Explanation.—For the purposes of this section, the expression “a member of the family” means the husband, wife, son, daughter, father, mother, brother or sister.

9. (1) Each Leader of the Opposition shall during the term of his office be entitled to have a telephone installed at Government cost at the place of residence or at any place in his constituency selected by him, being a place other than the place of residence provided under this Act, by the State Government.

(2) No charge shall fall on the Leader of the Opposition personally in respect of installation of, initial deposit for, rental charges for maintenance of, and official calls made from the telephone installed under sub-section (1).

(3) There shall also be paid to each Leader of the Opposition a sum of Rs. 4,500 per month, from the month in which telephone facility has been provided under this section.

[(4) Where a Leader of the Opposition has a telephone installed at any place referred to in sub-section (1) at his own cost, then—

(a) the rental charges in respect of such telephone shall be borne by the State Government] and there shall be paid to him a sum of Rs. 4,500 per month in respect to such telephone;

1 These words were substituted for the words “first class” by Mah. 6 of 1991, s. 3(b).
2 These words were substituted for the words “twenty thousand kilometres” by Mah. 24 of 1987 s. 4.
3 These letter and figures were substituted for the letters and figures “Rs. 4,000” by Mah. 10 of 1997, s. 8(a), with effect from 1st January 1997.
4 Sub-section (4) was substituted by Mah. 4 of 1989, s. 11.
5 These letters and figures were substituted for the letters and figures “Rs. 4,600” by Mah. 10 of 1997, s. 8(b), with effect from 1st January 1997.
(b) the charges in respect of official calls made from such telephone shall also be borne by the State Government if he resides at such place as a residence and a separate telephone is not provided to him by or under the provisions of this Act by the State Government.]

10. There shall be placed at the disposal of each Leader of the Opposition such staff as may be determined by rules or orders made in that behalf.

1[10A. Each Leader of the Opposition shall be entitled, free of charge, to the services of a personal assistant. For this purpose, each Leader of Opposition may appoint any person, possessing such qualifications as may be prescribed by rules or orders made under section 13, as his personal assistant. Subject to such rules or orders as may be made in this behalf, the assistant so appointed shall receive a fixed salary of Rs. 2,500 per month from the State Government].

Leaders of Opposition not to draw salary and allowances etc. as members of State Legislature.

11. Notwithstanding anything contained in any law for the time being in force determining the salaries and allowances of the members of the State Legislature, a Leader of the Opposition shall not be entitled to receive any salary or allowances or other facilities under such law although he is member of the Assembly or the Council, as the case may be.

Leaders of Opposition not disqualified.

12. For the avoidance of doubt, it is hereby declared that a person shall not be disqualified for being chosen as, or for being, a member of the State Legislative Assembly or the State Legislative Council merely by reason of the fact that he holds the office of a Leader of the Opposition.

13. (1) Without prejudice to any power to make rules or orders contained elsewhere in this Act, the State Government may make any rules or orders for carrying out the purposes of this Act.

(2) Any rule or order under this Act may be made so as to be retrospective to any date not earlier than the date of commencement of this Act.

(3) All rules or orders made under this Act shall have effect as if enacted in the Act.

14. [Amendment of Bom. XLIX of 1956] Amendments have been incorporated in the principal Act.

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1 Section 10A was inserted by Mah. 48 of 1981, s. 9.
2 These letters and figures were substituted for the letters and figures “Rs. 2,000” by Mah. 5 of 1997, s. 9, with effect from 1st January 1997.
In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers’ Salaries and Allowances, the Maharashtra Legislature Members’ Salaries and Allowances, the Maharashtra Legislature Members’ Pension and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2009 (Mah. XVIII of 2009), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVIII OF 2009.

(First published, after having received the assent of the Governor, in the “Maharashtra Government Gazette”, on the 27th June 2009).

An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers’ Salaries and Allowances Act, the Maharashtra Legislature Members’ Salaries and Allowances Act, the Maharashtra Legislature Members’ Pension Act, 1976 and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.
WHEREAS it is expedient further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers’ Salaries and Allowances Act, the Maharashtra Legislature Members’ Salaries and Allowances Act, the Maharashtra Legislature Members’ Pension Act, 1976 and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978, for the purposes hereinafter appearing; it is hereby enacted in the Sixtieth Year of the Republic of India as follows:—

CHAPTER I
PRELIMINARY.

1. (1) This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers’ Salaries and Allowances, the Maharashtra Legislature Members’ Salaries and Allowances, the Maharashtra Legislature Members’ Pension and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2009.

(2) It shall come into force with effect from the 1st July 2009.

CHAPTER II

AMENDMENTS TO THE MAHARASHTRA LEGISLATIVE COUNCIL (CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER) SALARIES AND ALLOWANCES ACT.

2. In section 4A of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Chairman and Deputy Chairman and the Speaker and Deputy Speaker Salaries and Allowances Act”), for the words “four lakh rupees” the words “six lakh rupees” shall be substituted.

3. In section 12B of the Chairman and Deputy Chairman and the Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 7,000” the letters and figures “Rs. 8,000” shall be substituted.
CHAPTER III

Amendment to the Maharashtra Ministers' Salaries and Allowances Act.

4. In section 10C of the Maharashtra Ministers' Salaries and Allowances Act, for the letters and figures “Rs. 7,000” the letters and figures “Rs. 8,000” shall be substituted.

CHAPTER IV

Amendments to the Maharashtra Legislature Members' Salaries and Allowances Act.

5. In section 5 of the Maharashtra Legislature Members' Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Members’ Salaries and Allowances Act”), to sub-section (IA), the following Explanation shall be added, namely:

“Explanation.—For the purposes of this sub-section, in relation to a member whose nearest airport from his residence is situated out of the State, the term “nearest airport from his residence, within the State” shall include such airport situated out of the State, which is nearest from his residence.”

6. In section 6 of the Members’ Salaries and Allowances Act, in sub-section (3), for the letters and figures “Rs. 7,000” the letters and figures “Rs. 8,000” shall be substituted.

CHAPTER V

Amendments to the Maharashtra Legislature Members' Pension Act, 1976.

7. In section 3 of the Maharashtra Legislature Members’ Pension Act, 1976 (hereinafter, in this Chapter, referred to as “the Legislature Members’ Pension Act”), in sub-section (I),—

(a) for the words “ten thousand rupees” the words “fifteen thousand rupees” shall be substituted;

(b) in the first proviso, for the words “seven hundred fifty rupees” the words “one thousand rupees” shall be substituted.

8. In section 4A of the Legislature Members’ Pension Act,—

(a) in sub-section (2),—

(i) for the words, letters and figures “the 1st day of May 2008” the words, letters and figures “the 1st July 2009” shall be substituted;

(ii) for the words “rupees five thousand” the words “rupees seven thousand five hundred” shall be substituted;

(b) in sub-section (2A),—
(i) for the words, letters and figures “the 1st May 2008” the words, letters and figures “the 1st July 2009” shall be substituted;

(ii) for the words “rupees five thousand” the words “rupees seven thousand five hundred” shall be substituted;

(c) in sub-section (2B), for the words, figures and letters “the 1st May 2008, at the rate of rupees five thousand per month” the words, figures and letters “the 1st July 2009, at the rate of rupees seven thousand five hundred per month” shall be substituted.

CHAPTER VI

AMENDMENT TO THE LEADERS OF OPPOSITION IN MAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978.

Amendment of section 10A of Mah. VIII of 1978.

9. In section 10A of the Leaders of Opposition in Maharashtra Mah. Legislature Salaries and Allowances Act, 1978, for the letters and figures “Rs. 7,000” the letters and figures “Rs. 8,000” shall be substituted.
In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers’ Salaries and Allowances, the Maharashtra Legislative Members’ Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2010 (Mah. Act No. XXXII of 2010), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXII OF 2010.
(First published, after having received the assent of the Governor, in the “Maharashtra Government Gazette”, on the 21st December, 2010).

An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers’ Salaries and Allowances Act, the Maharashtra Legislature Members’ Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.

WHEREAS it is expedient further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and
CHAPTER I
PRELIMINARY

1. (1) This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances, and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2010.

(2) It shall be deemed to have come into force on the 1st April 2010.

CHAPTER II
AMENDMENTS TO THE MAHARASHTRA LEGISLATIVE COUNCIL (CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER) SALARIES AND ALLOWANCES ACT.

2. In section 3 of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act”), for the letters and figures “Rs. 5,000” the letters and figures “Rs. 10,000” shall be substituted.

3. In section 4 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, in sub-section (1), for the letters and figures “Rs. 2,500” the letters and figures “Rs. 10,000” shall be substituted.
4. In section 7A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act,—
   (a) in sub-section (3), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted;
   (b) in sub-section (4), in clause (a), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted.

5. Throughout section 8 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the words “thirty thousand kilometers”, wherever they occur, the words “fifty thousand kilometers” shall be substituted.

6. In section 10 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 4,600” the letters and figures “Rs. 9,200” shall be substituted.

7. After section 10 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, the following section shall be inserted, namely:—

   **10-1A.** There shall be placed at the disposal of the Deputy Chairman and the Deputy Speaker each, a sumptuary allowance of three lakh rupees per annum.”.

8. In section 10A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 200” the letters and figures “Rs. 500” shall be substituted.

9. In section 11 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 2,500” the letters and figures “Rs. 10,000” shall be substituted.

**CHAPTER III**

**Amendments to the Maharashtra Ministers’ Salaries and Allowances Act.**

10. In section 3 of the Maharashtra Ministers’ Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Ministers’ Salaries and Allowances Act”),—
   (a) for the letters and figures “Rs. 5,000” the letters and figures “Rs. 10,000” shall be substituted;
   (b) for the letters and figures “Rs. 4,600” the letters and figures “Rs. 9,200” shall be substituted.
Amendment of section 4 of Bom. XLVIII of 1956.

11. In section 4 of the Ministers' Salaries and Allowances Act, in sub-section (I) for the letters and figures “Rs. 2,500” the letters and figures “Rs. 10,000” shall be substituted.

Amendment of section 7 of Bom. XLVIII of 1956.

12. In section 7 of the Ministers' Salaries and Allowances Act, in sub-section (I), for the letters and figures “Rs. 2,500” the letters and figures “Rs. 10,000” shall be substituted.

Amendment of section 8A of Bom. XLVIII of 1956.

13. In section 8A of the Ministers' Salaries and Allowances Act, for the letters and figures “Rs. 200” the letters and figures “Rs. 500” shall be substituted.

Amendment of section 10A of Bom. XLVIII of 1956.

14. In section 10A of the Ministers' Salaries and Allowances Act,—

(a) in sub-section (3), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted;

(b) in sub-section (4), in clause (a), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted.

Amendment of section 10B of Bom. XLVIII of 1956.

15. Throughout section 10B of the Ministers' Salaries and Allowances Act, for the words “thirty thousand kilometers”, wherever they occur, the words “fifty thousand kilometers” shall be substituted.

CHAPTER IV

AMENDMENTS TO THE MAHARASHTRA LEGISLATURE MEMBERS' SALARIES AND ALLOWANCES ACT.

Amendment of section 3 of Bom. XLIX of 1956.

16. In section 3 of the Maharashtra Legislature Members' Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Legislature Members' Salaries and Allowances Act”),—

(a) in sub-section (I), for the letters and figures “Rs. 2,000” the letters and figures “Rs. 8,000” shall be substituted;

(b) in sub-section (2), for the letters and figures “Rs. 1,500” the letters and figures “Rs. 3,000” shall be substituted.

Amendment of section 4 of Bom. XLIX of 1956.

17. In section 4 of the Legislature Members' Salaries and Allowances Act, for the letters and figures “Rs. 500” the letters and figures “Rs. 1,000” shall be substituted.
18. In section 5 of the Legislature Members' Salaries and Allowances Act, for sub-section (1A), the following sub-section shall be substituted, namely:—

"(1A) Notwithstanding anything contained in sub-section(1), any member may undertake or perform journey by air from any airport to any cities or towns or from any cities or towns to any airport, within the State, total thirty-two single journeys; and journey from any airport within the State to any airport situated out of the State within the territory of India, total eight single journeys during the entire period of a year.

Explanation.—For the purposes of this sub-section, the term "any airport within the State" shall include such airport situated out of the State, which is nearest from his place of residence.”

19. In section 6 of the Legislature Members' Salaries and Allowances Act,—

(a) in sub-section (4), for the letters and figures “Rs. 25,000" the letters and figures “Rs. 46,000" shall be substituted;

(b) in sub-section (5), for the letters and figures “Rs. 7,500” the letters and figures “Rs. 10,000” shall be substituted.

CHAPTER V
AMENDMENTS TO THE LEADERS OF OPPOSITION IN MAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978.

20. In section 3 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978 (hereinafter, in this Chapter, referred to as “the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act”), for the letters and figures “Rs. 5,000” the letters and figures “Rs.10,000” shall be substituted.

21. In section 3A of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, for the letters and figures “Rs. 200” the letters and figures “Rs. 500” shall be substituted.

22. In section 4 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, in sub-section (1), for the letters and figures “Rs. 2,500” the letters and figures “Rs. 10,000” shall be substituted.
23. After section 4 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, the following section shall be inserted, namely:

"4A. There shall be placed at the disposal of each Leader of Opposition, a sumptuary allowance of three lakh rupees per annum.".

24. Throughout section 7 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, for the words “thirty thousand kilometers”, wherever they occur, the words “fifty thousand kilometers” shall be substituted.

25. In section 9 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act,—

(a) in sub-section (3), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted;

(b) in sub-section (4), in clause (a), for the letters and figures “Rs. 8,000” the letters and figures “Rs.12,000” shall be substituted.